

[Shri Dinen Bhattacharyya]

millowners also have to pay more....

MR. DEPUTY-SPEAKER: He will continue on Monday.

Now we take up the Private Members' Business.

15 hrs.

RIVER CORPORATION BILL*—

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill to provide for the establishment of River Corporation for the regulation and development of Inter-State rivers and river valleys.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a River Corporation for the regulation and development of Inter-State rivers and river valleys."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Bhogendra Jha—he is not here.

15.01 hrs.

NATIONAL RIFLE TRAINING SCHEME BILL

By Shri S. C. Samanta—contd.

MR. DEPUTY-SPEAKER: Now, we take up further consideration of the Bill of Shri Samanta to provide for compulsory training in rifle-shooting.

Shri B. R. Shukla.

SHRI B. R. SHUKLA (Bhraich): The aims and objects of this Bill are no doubt very attractive and alluring. They are also laudable. But I am afraid I have to oppose the passage of this Bill on the ground of its practical difficulties because the Bill envisages that there should be a provision for compulsory training in rifle-shooting. We are aware of many provisions, compulsory in nature. In the Constitution itself we have provided in the

Chapter on directive principle that there should be a free and compulsory primary education throughout the length and breadth of the country. But, even after a lapse of 25 years, this basic and elementary requirement of the country has not been fulfilled because of financial and other considerations. Now, therefore, my submission is that if this Bill is passed, then the State would have to require a huge financial allocation for imparting this training because persons between the ages of 18 and 30 years are required to be compulsorily imparted training in rifle-shooting. Now, wherefrom would such huge resources come? Already we have reached the point of saturation in the matter of taxation. We have not been able to provide two square meals a day to the teeming millions of this country. We have not been able to provide sufficient clothing. We have not been able to provide primary education. So, when these basic necessities have not been fulfilled on account of financial stringency, then to say that there should be a provision for compulsory training in rifle-shooting would be an idle dream.

Now, the second apprehension which occurs to my mind is the problem of law and order. Already, when there is a training which can be designated as paramilitary drills and when the country is in a state of turmoil and disorder because of the lathi training and for which an amendment to place a bar has been brought in the Indian Penal Code during the last session, then, if the people are imparted training to handle rifles, there would be chaos in the country in the present set-up. That is my apprehension.

Therefore, my submission is that there should be a provision for increasing the number of rifle clubs and they should be voluntary in nature and there should be put restrictions on the membership of those clubs. Only desirable elements should be accepted and admitted as members of